

(IS)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1551/2001

New Delhi this the 25th day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Pawan Kumar,  
S/o Sh. Sadhu Ram Saini,  
Vill. Bindu Khadak,  
Post Bhalaswa Gaj,  
Dist. Haridwar.
2. Bijendra Kumar,  
S/o Sh. Manu Ram,  
J.G. Jain Degree College,  
Pradyuman Nagar,  
Saharanpur.
3. Mintar,  
S/o Sh. Manu Chand,  
Vill. Nanwa Khedi,  
Post Alipura,  
Tehsli Nakud,  
Dist. Saharanpur.
4. Anand Pal,  
S/o Sh. Rati Ram,  
Vill. Manoharpur Post,  
Distt. Saharanpur,  
Saharanpur. .... Applicants

(Present : None even on second call)

VERSUS

1. Union of India,  
through its Secretary,  
Ministry of Finance,  
Dept. of Revenue,  
CBEC, New Delhi.
2. Commissioner,  
Central Excise,  
Saharanpur Div.,  
Saharanpur UP.
3. Administrative Office,  
Central Excise,  
Meerut.
4. Asst. Commissioner,  
Central Excise,  
Saharanpur Div.  
Saharanpur UP.
5. Administrative Officer,  
C&C.E. North U.P. Commissionerate,  
Mangal Pandey Nagar,  
Meerut. .... Respondents

(through Sh. H.K. Gangwani, Advocate)



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ORDER (ORAL)  
Hon'ble Dr. A. Vedavalli, Member(J)

None appeared for applicants today even on second call. It is seen that none has appeared on behalf of applicants even on earlier occasions, namely, 13.8.2002, 3.10.2002 & 31.10.2002. In the circumstances, it appears that the applicants are not interested in pursuing this case further. The O.A. is, therefore, dismissed for default and non-prosecution.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

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For. 11/1  
12/10/2002